

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 88-89/2015

SHAHROZ ALI & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH HOME DEPARTMENT
STATION HOUSE OFFICER

Respondent(s)

(IA No. 120511/2017 - EXEMPTION FROM FILING O.T.
IA No. 9032/2014 - EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 05-06-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE SANDEEP MEHTA
(VACATION BENCH)For Appellant(s) Md. Imran Ahmed, Adv.
Mr. Tanveer Ahmed Mir, Adv.
Mr. Arvind Kumar Gupta, AOR
Mr. Vaibhav Suri, Adv.For Respondent(s) Mr. Rajat Singh, AOR
Mr. Sarthak Chandra, Adv.UPON hearing the counsel the Court made the following
O R D E R

Md. Imran Ahmed, learned counsel appearing for the appellant(s) submitted that the first appellant has expired and he intends to ascertain the same and place on record the necessary documents.

List on 12.06.2024.

In the meanwhile, learned counsel for the respondent is also directed to ascertain the factual position with regard to the first appellant.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS(RANJANA SHAILEY)
COURT MASTER (NSH)